

26.04.2021

Proceedings are being conducted through video conferencing in view of the circular of the Hon'ble High Court of Delhi bearing no. 256/RG/DHC/2021 dated 08.04.2021.

Present: Ld. APP for the state.

Sh. A.N. Thakur, Ld. counsel for the accused/applicant.

This is an application for release of the accused Pradeep Tomar @ Kalu on personal bond. In pursuance of the order of this court vide order dated 23.04.2021, the IO has filed a report as per which the address of the accused has been duly verified. Further, the IO has filed the previous involvement report of the accused. The said report reveals that out of the four cases reported against the accused, one has already been disposed of vide order dated 07.11.2017. The accused has not been able to furnish the surety bonds despite being granted the bail vide order dated 19.04.2021.

Considering the overall circumstances as well as the situation arising out of the pandemic and in view of the guidelines laid down by the Hon'ble High Court of Delhi in case title as Ajay Verma Vs. Govt of NCT of Delhi, the application of the accused stands allowed. The accused Pradeep Tomar @ Kalu s/o Devender Tomar, R/O RZ/ A-11, Gali no. 1, Jain Park, Uttam Nagar is directed to be released on personal bond in the sum of Rs. 10,000/-, to be furnished by him subject to the satisfaction of the Jail Superintendent concerned. Let a copy of this order be sent to the Jail Superintendent concerned for immediate compliance, and the Jail Superintendent is directed to treat the same as release warrant. Further, let a copy of this order be uploaded on the website of the District Courts forthwith. Dasti.

MEDHA ARYA Digitally signed by MEDHA ARYA
Date: 2021.04.26 15:22:44 +05'30'

(Medha Arya)

MM-02 (West)/THC/Delhi
26.04.2021